

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR

Original Application No.203/00517/2018

Jabalpur, this Thursday, the 17th day of May, 2018

HON'BLE MR. NAVIN TANDON, ADMINISTRATIVE MEMBER
HON'BLE MR. RAMESH SINGH THAKUR, JUDICIAL MEMBER

Pradeep Kumar Sao, S/o Late Merudhar Sao, aged about 45 years, presently posted as Assistant Director (T)/Directorate of Census Operations, R/o C/104, Near Moon Beauty Parlour, Aakriti Vihar, Amlidih, Raipur (C.G.) 492006, Mobile No.7000595655
-Applicant

(By Advocate – Shri A.V. Shridhar)

V e r s u s

1. Union of India through the Secretary, Ministry of Home Affairs, North Block, New Delhi – 110001.
2. Secretary – Department of Personnel & Training, North Block, New Delhi – 110001.
3. Director – Directorate of Census Operations, Govind Sarang Parisar, Third Floor, New Rajendra Nagar, Raipur (C.G.) 492006.
4. Registrar, Union of India/Census Commissioner, 2/A, Mansingh Road, New Delhi 110011.
5. Union Public Service Commission, Dholpur House, Shahjahan Road, New Delhi – 110069
-Respondents

O R D E R (O R A L)

By Navin Tandon, AM.

The applicant is an Assistant Director with the respondent department. His promotion was delayed due to the

fact that he had not undergone mandatory three weeks' training. Subsequent to the successful completion of training, the applicant has been promoted to the post of Assistant Director. However, the issue regarding grant of notional promotion and seniority above his immediate junior, is still to be decided by the respondent department for which, the applicant has already given his acceptance on 04.10.2017.

2. The applicant has submitted a representation dated 19.03.2018, which has been forwarded to Registrar General's office on 13.04.2018 (Annexure A-1). However, the same has not been decided till date.

3. Learned counsel for the applicant submits that the applicant would be satisfied if the respondents may be directed to decide his representation dated 19.03.2018 in a time-bound manner.

4. Accordingly, without going into the merits of the case, we dispose of this Original Application at the admission stage itself with a direction to the competent authority of the

respondents to consider and decide the applicant's representation dated 19.03.2018, within a period of 60 days from the date of receipt of a certified copy of this order. Needless to day that the order, so passed, shall also be communicated to the applicant.

(Ramesh Singh Thakur)
Judicial Member

(Navin Tandon)
Administrative Member

am/-